

THE PUNJAB PANCHAYAT SAMITIS AND ZILA PARISHADS
(TEMPORARY SUPERSESSION) SECOND AMENDMENT
ACT, 1983

No. 45 OF 1983

[25th December, 1983.]

An Act further to amend the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Act, 1978.

BE it enacted by Parliament in the Thirty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Second Amendment Act, 1983. Short title and commencement.

(2) It shall be deemed to have come into force on the 11th day of October, 1983.

Punjab Act No. 29 of 1978. 2. In the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Act, 1978 (hereinafter referred to as the principal Act), in section 3, in the proviso to sub-section (1), for the words "five years", the words "six years" shall be substituted. Amendment of section 3.

Punjab Ordinance No. 4 of 1983. 3. (1) The Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Ordinance, 1983, is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.